

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 315/MP/2023

- Subject : Petition under Sections 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and its Long-Term Customers (Procurers) for compensation due to Change in Law events.
- Date of Hearing : **5.3.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Sasan Power Limited (SPL)
- Respondents : Madhya Pradesh Power Management Company Limited & Ors.
- Parties Present : Shri Venkatesh, Advocate, SPL
Shri Vedant Choudhary, Advocate, SPL
Ms. Himangi Kapoor, Advocate, SPL
Shri Ravi Sharma, Advocate, MPPMCL
Shri Anand Ganesan, Advocate, RUVNL
Ms. Swapna Seshadri, Advocate, RUVNL
Shri Amal Nair, Advocate, RUVNL
Ms. Shivani Verma, Advocate, RUVNL
Ms. Poorva Saigal, Advocate, HPPC
Shri Ravi Nair, Advocate, HPPC
Shri Devyanshu Sharma, Advocate, HPPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the instant petition has been filed for seeking compensation on account of the Change in Law events, namely, the increase in the price of diesel due to the introduction of new taxes, duties, levies/cess and modification/amendment in their existing tax/levy rates by the Central/State Governments which has impacted the cost of the Project during the operating period.

2. Learned counsel for Respondents submitted that the Petitioner first has to justify whether the Change in Law claims are admissible or not. Learned counsels for the Respondents requested six weeks' time to file a reply on the admissibility of the claims.

3. After hearing the learned counsels for the parties, the Commission ordered as under:



(a) Issue notice on both admissibility and merit of the Petition;

(b) The Respondents to file their reply on admissibility and merit within four weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within four weeks thereafter.

(c) Parties to comply with the above direction within the specified timelines, and no extension of time shall be granted.

4. The Petition will be listed for the hearing on admissibility on **22.5.2024**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)